GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2858
ANSWERED ON:30.07.2014
UNFAIR PRACTICES BY PRIVATE SCHOOLS
Bidhuri Shri Ramesh;Ram Mohan Naidu Shri Kinjarapu

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has received reports of unfair practices adopted by private schools like charging capitation fees, refusing to admit children or making false claims through misleading advertisements etc.;
- (b) if so, the details of cases so noticed, State-wise;
- (c) the punitive action taken against such schools during the last three years;
- (d) whether the Government proposes to introduce the legislation in this regard and if so, the details thereof; and
- (e) the time by which it is likely to be introduced?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) and (b): The Central board of Secondary Education (CBSE) does receive sporadic complaints against its affiliated schools regarding charging of capitation fees, refusing to admit children and making false claims through misleading advertisements. The Board has received 33 complaints during the last three years. The State-wise numbers of such complaints are given below:-

Year State No. of Complaints
2012 Kerala 06

Uttar Pradesh 05 Haryana 01 Andhra Pradesh (Erstwhile) 03 Karnataka 01

Year State No. of Complaints 2013 Chattisgarh 01 Assam 01 2014 Madhya Pradesh 01 Rajasthan 01 Haryana 03 Punjab 01 Tamil Nadu 02 Andhra Pradesh 06 (Erstwhile) West Bengal 01

- (c): On receipt of a complaint, concerned school is asked for clarification. Further, if reply along with supportive documents is not found satisfactory, the school is served with Show Cause Notice. In cases of grave violation of Affiliation Bye-Laws, the concerned school is considered for disaffiliation. For minor violations warning letters are issued. No school was disaffiliated during the last three years.
- (d) and (e): The Central Advisory Board of Education (CABE), is the highest advisory body to advise the Central and State Governments in the field of education. The CABE in its meeting held on 07th June, 2011, constituted a Committee, to formulate the draft legislation to prohibit unfair practices in school education sector. The Committee has formulated a draft legislation for inputs from stakeholders including the State Governments. Presently, No timeline has been specified for introduction of legislation.